

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
(CIRCUIT AT PORT BLAIR)

No. OA 351/149/2016

Date of order : 26.6.2018

Present: Hon'ble Mr.S.K.Patnaik, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

PRADEEP CHANDA

VS

A&N ADMINISTRATION

For the applicant : Mr.A.K.Chakraborty, counsel

For the respondents: Mr.M.Lall, counsel

O R D E R (ORAL)

Per Mr.S.K.Patnaik, Judicial Member

Ld. counsel for the applicant prays to permit him to withdraw this OA with liberty to file a fresh consolidated OA. Permission is accorded.

2. The OA stands disposed of as withdrawn. There will be no order as to costs.

(DR. NANDITA CHATTERJEE)  
ADMINISTRATIVE MEMBER

(S.K.PATNAIK)  
JUDICIAL MEMBER

I.Nath

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
(CIRCUIT AT PORT BLAIR)

No. OA 351/912/2018

Date of order : 26.6.2018

Present: Hon'ble Mr.S.K.Pattnaik, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

B. MANOHARAN  
S/o Late P.Balu,  
Working as Chargeman,  
Department of Agriculture,  
Port Blair,  
Presently posted in the office of  
Assistant Director (Agri),  
Rangat, Middle Andaman,  
R/o Humfrygunj,  
Ferrargunj Tehsil,  
South Andaman District.

...APPLICANT

VERSUS

1. Union of India, through  
The Secretary,  
Govt. of India,  
Ministry of Home Affairs,  
North Block,  
New Delhi - 110001.
2. Union of India, through  
The Secretary,  
Ministry of Agriculture &  
Co-operation,  
Krishi Bhawan,  
New Delhi - 110001.
3. The Hon'ble Lt. Governor,  
A&N Islands,  
Raj Niwas,  
Port Blair - 744101.
4. A&N Administration  
(Through the Chief Secretary)  
A&N Administration  
Secretariat,  
Port Blair - 744101.
5. The Secretary (Agriculture)  
A&N Administration  
Secretariat,  
Port Blair - 744101.
6. The Director of Agriculture  
A&N Administration,  
Horticulture Road,  
Port Blair,  
Pin - 744101.

...RESPONDENTS.

*[Signature]*

For the applicant : Mr.G.B.Kumar, counsel

For the respondents: Mr.V.D.S.Balan, counsel

O R D E R (ORAL)

Per Dr. Nandita Chatterjee, Administrative Member

Ld. counsel for the applicant and the respondents both are present and heard.

2. The instant application has been filed by the applicant seeking the following relief :

- a) An order be passed directing the respondent authorities particularly the respondent No. 3 and 6 to dispose of the representation dated 8.1.2018 submitted by the applicant for consideration of his case for incorporation of the post of Chargeman along with Agriculture engineering Supervisor and Junior Engineer (Minor Irrigation) which is re-designated as Agriculture engineering Assistant under the respondent No.6 within a time frame.
- b) An order be passed directing the respondent authorities to transmit the original records of the case before this Hon'ble Court, so that after perusing the same consonable justice may be rendered to the applicant;
- c) Any other relief or reliefs, order or orders, direction or directions, as your Honour deem fit and proper.

3. The applicant has prayed for disposal of his representation dated 8.1.2018 (annexed as Annexure A/8 colly.) which is pending at the level of the respondents. Ld. counsel for the applicant prays for a direction to be issued to the competent respondent authorities to dispose of the same within a specific time frame. Ld. counsel for the respondents does not object to the same.

4. Hence without going into merits of the case, we direct the respondent No.5 who is the Secretary (Agriculture), A&N Administration, to dispose of the representation of the applicant by a reasoned and speaking order, if received at their end, within a period of 4 weeks from the date of receipt of the copy of this order.

5. If however, such representation has not been received at the end of the respondent No.5, the applicant will be at liberty to furnish another copy of the representation within 2 weeks from the date of receipt of the copy of this order and upon receipt of the same, respondent No.5 will

*hsln*

dispose it of as directed above within 4 weeks, thereafter. Any decision arrived at shall be communicated to the applicant forthwith.

6. With this, the OA is disposed of. There will be no order as to costs.

(DR. NANDITA CHATTERJEE)  
ADMINISTRATIVE MEMBER

(S.K.PATNAIK)  
JUDICIAL MEMBER

I.Nath